

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 681/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for nineteen number of transmission assets under "Transmission System associated with North East-Northern/Western Inter-Connector-I".

Date of Hearing : 28.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam State Electricity Grid Corporation Limited & 80 Others

Parties present : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The order in the instant petition was reserved on 24.9.2021. However, the order could not be issued prior to the Chairperson demitting office. Accordingly, the matter is listed for hearing today.

3. The representative of the Petitioner submitted that the Petitioner preferred an appeal being Appeal No. 188 of 2020 before the Appellate Tribunal for Electricity (APTEL) against the order dated 25.6.2019 passed by the Commission in Petition No. 242/TT/2018, whereby the APTEL vide judgment dated 13.9.2021 has set aside and remanded the matter back to the Central Commission observing that the Central Commission has already decided that time over-run is not attributable to the Appellant and the same is due to uncontrollable factors as specified in Regulation 12 of the 2014 Tariff Regulations, IEDC should have been allowed as per actuals after due prudence



check. He further submitted that the aforesaid judgment of the APTEL dated 13.9.2021 in Appeal No. 188 of 2020 may be permitted to be placed on record.

4. The representative of the Petitioner submitted that all the information for determination of tariff has already been placed on record which may be considered while determining the tariff.

5. Learned counsel for BSPHCL submitted that their reply is already on record and the same may be considered by the Commission.

6. The Commission directed the Petitioner to place on record the judgment dated 13.9.2021 of the APTEL in Appeal No. 188 of 2020 supported by affidavit alongwith other relevant details, if any, by 7.7.2022.

7. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(Rajendra Kumar Tewari)
Bench Officer

